



KARNATAKA LOKAYUKTA

No.LOK/INQ/14-A/510/2014/ARE-7

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001.  
Dated 26.11.2020.

RECOMMENDATION

Sub:- Departmental inquiry against Sriyuths: (1) B.R.Srinivas, Community Organiser, (2) Narayanaswamy, First Division Assistant and (3) M.R.Manjunath, the then Chief Officer(now retired), Town Municipal Council, Maluru, Kolar District-reg.

Ref:- 1) Government Order No.UDD 97 DMK 2014 dated 05.09.2014.

2) Nomination order No. LOK/INQ/14-A/510/2014 dated 20.09.2014 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 24.11.2020 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 05.09.2014 initiated the disciplinary proceedings against Sriyuths: (1) B.R.Srinivas, Community Organiser, (2) Narayanaswamy, First Division Assistant and (3) M.R.Manjunath, the then Chief Officer(now

retired), Town Municipal Council, Maluru, Kolar District, [hereinafter referred to as Delinquent Government Officials, for short as 'DGOs 1 to 3' respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/510/2014 dated 20.09.2014 nominated Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently, by order dated 04.07.2017, Additional Registrar of Enquiries-7 was re-nominated as the Inquiry Officer to continue the said departmental inquiry.

3. The DGO -1 Sri B.R.Srinivas, Community Organiser, DGO-2 Sri Narayanaswamy, First Division Assistant and DGO -3 Sri M.R.Manjunath, the then Chief Officer(now retired), Town Municipal Council, Maluru, Kolar District, were tried for the following charges :-

“While you the DGO.1 Sri B.R.Srinivas, working as Community Organiser, TMC, Maluru, has forged the signature of DGO-3 Chief Officer, TMC, Maluru and illegally altered resolution book and sold the municipal sites to private persons and effected katha in their favour. Further, eventhough there was a decision of TMC with regard to said illegality, you DGO-2 Narayanaswamy, working as First Division Assistant and DGO-3 Sri M.R.Manjunath, working as the Chief Officer, Town Municipal Council, Maluru, Kolar District, have not taken any action and thereby you DGOs 1 to 3 have misused your official position committed dereliction of duty and caused loss to the Municipality and thereby you DGOs 1 to 3 failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servants and you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS(Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGOs 1 to 3 Sriyuths: (1) B.R.Srinivas, Community Organiser, (2) Narayanaswamy, First Division Assistant and (3) M.R.Manjunath, the then Chief Officer(now retired), Town Municipal Council, Maluru, Kolar District, is ' proved '.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement of DGOs furnished by the Enquiry Officer,

- i) DGO-1 B.R.Srinivas is due for retirement on 30.06.2031;
- ii) DGO-2 Narayanaswamy is due for retirement on 31-08-2025; and
- iii) DGO-3 M.R.Manjunath has retired from service on 30-06-2014.

7. Having regard to the nature of charge '*proved*' against DGOs 1 to 3 and considering the totality of circumstances, it is hereby recommended to the Government:

- i) to impose penalty of 'withholding four annual increments payable to DGO.1 Sri B.R.Srinivas, Community Organiser, with cumulative effect;
- ii) to impose penalty of 'withholding two annual increments payable to DGO. 2 Sri Narayanaswamy, First Division Assistant, with cumulative effect; and
- iii) to impose penalty of withholding 05% (five percent) of pension payable to DGO-3 Sri

5/10/14

M.R.Manjunath, the then Chief Officer(now retired),  
Town Municipal Council, Maluru, Kolar District, for  
a period of five years.'

8. Action taken in the matter shall be intimated to this  
Authority.

Connected records are enclosed herewith.

*B.S. Patil* 20-11-27  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

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